

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 11193/2025

**M/S. NIRMAL UJJWAL CREDIT
CO-OPERATIVE SOCIETY LTD.**

Appellant(s)

VERSUS**RAVI SETHIA & ORS.**

Respondent(s)

**(IA No. 213876/2025 - EX-PARTE STAY, IA No. 213875/2025 - EXEMPTION
FROM FILING C/C OF THE IMPUGNED JUDGMENT AND IA No. 213877/2025 -
EXEMPTION FROM FILING O.T.)**

Date : 06-10-2025 This matter was called on for hearing today.

CORAM :

**HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE K.V. VISWANATHAN**

For Appellant(s) :

**Mr. Mukul Rohatgi, Sr. Adv.
Mr. Rajiv Shakdhar, Sr. Adv.
Mr. Pai Amit, AOR
Ms. Honey Satpal, Adv.
Mr. Roddam Prashant Reddy, Adv.
Ms. Pankhuri Bhardwaj, Adv.
Mr. Abhiyudaya Vats, Adv.
Mr. Anirudh G. Prusothama, Adv.
Mr. Keshar Sehgal, Adv.**

For Respondent(s) :

**Mr. Rajesh Kumar Gautam, AOR
Mr. Anant Gautam, Adv.
Mr. Deepanjal Choudhary, Adv.
Ms. Likivi Jakhalu, Adv.
Mr. Rishi Chauhan, Adv.
Mr. Hanu Parashar, Adv.
Ms. Azal Aekram, Adv.

Mr. Krishnan Venugopal, Sr. Adv.
Mr. Jatin Kumar, Adv.
Mr. Himanshu Satija, Adv.
Mr. Harshit Khanduja, Adv.
Ms. Neha Mehta Satija, AOR
Mr. Harsh Saxena, Adv.
Mr. Anshul Rao, Adv.**

Mr. Vasu Pandit, Adv.

Mr. Navin Pahwa, Sr. Adv.

Mr. J. Rajesh, Adv.

Mr. Dhruvad Vaghani, Adv.

Mr. Yashwardhan Agarwal, Adv.

Mr. Guruprasad Naik, Adv.

Mr. Md Arsalan Ahmed, Adv.

Mr. Gajendra Singh Negi, Adv.

Mr. Dcosta Ivo Manuel Simon, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. We heard Mr. Rajiv Sakhdhar, the learned senior counsel appearing for the appellant-Society, Mr. Krishna Venugopal, the learned senior counsel appearing for the Successful Resolution Applicant and Mr. Navin Pahwa, learned senior counsel appearing for the Resolution Professional.

2. *Prima facie*, we are of the view that the presence of the Central Registrar of Multi State Cooperative Societies is necessary for better and effective adjudication of the issues involved in the present litigation.

3. The appellant shall amend the cause title and implead the Central Registrar as party respondent No.4.

4. The cause title be amended accordingly.

5. Issue notice.

6. Ms. Neha Mehta Satija, learned Advocate-on-Record waives notice for the Successful Resolution Applicant, Mr. Dcosta Ivo Manuel Simon, learned Advocate-on-Record appearing for the Resolution Professional and Mr. Rajesh Kumar Gautam, learned Advocate-on-Record waives notice for the respondent No.3.

7. We want to know from the Central Registrar whether the

societies like the appellant before us are, in any manner, barred from submitting a resolution plan under the provisions of the Insolvency and Bankruptcy Code, 2016 for a corporate entity.

8. We clarify that the National Company Law Appellate Tribunal (NCLAT) shall proceed with the approval of the plan, however, no final order shall be passed.

9. List this matter on 28.10.2025 at the top of the Board.

(DEEPAK SINGH)
ASTT. REGISTRAR-cum-PS

(POOJA SHARMA)
COURT MASTER (NSH)